ITEM NO.42 Court 4 (Video Conferencing) SECTION XVI

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) Nos.4272-4273/2022

(Arising out of impugned final judgment and order dated 14-02-2022 in MAT No.79/2022 14-02-2022 in CAN No.1/2022 passed by the High Court at Calcutta)

MOITREYEE CHOWDHURY & ORS.

Petitioner(s)

VERSUS

THE STATE OF WEST BENGAL & ORS.

Respondent(s)

(With appln.(s) for I.R. and IA No.27831/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.27832/2022-EXEMPTION FROM FILING AFFIDAVIT and IA No.27829/2022-PERMISSION TO FILE SLP and IA No.27830/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date: 11-03-2022 These petitions were called on for hearing today.

CORAM:

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD HON'BLE MR. JUSTICE SURYA KANT

For Petitioner(s) Mr. Gopal Sankaranarayanan, Sr. Adv.

Mr. Amiya Kumar Dutta, Adv. Mr. Arunava Mukherjee, AOR Ms. Tanya Shrivastava, Adv.

For Respondent(s) Mr. Rakesh Dwivedi, Sr. Adv.

Mr. Suhaan Mukerji, Adv.

Mr. Nikhil Parikshith, Adv.

Mr. Vishal Prasad, Adv.

Mr. Abhishek Manchanda, Adv. Mr. Sayandeep Pahari, Adv. Mr. Arya Tripathy, Adv. Mr. Tanmay Sinha, Adv. M/s. Plr Chambers & Co.

Mr. Maninder Singh, Sr. Adv.

Mr. Gaurav Sharma, Adv.

Mr. Kirtiman Singh, Adv.

Ms. Manmeet Kaur Sareen, Adv.

Mr. Waize Ali Noor, Adv.

Mr. Dhawal Mohan, Adv.

Mr. Prateek Bhatia, Adv.

Ms. Srirupa Nag, Adv.

UPON hearing the counsel the Court made the following O R D E R

- 1 We are not inclined to entertain the Special Leave Petitions under Article 136 of the Constitution of India.
- 2 The Special Leave Petitions are accordingly dismissed.
- 3 Pending applications, if any, stand disposed of.

(CHETAN KUMAR) A.R.-cum-P.S. (SAROJ KUMARI GAUR) Court Master